

(b) The Services is proposed to have the following five grades of group 'A', 'B' and 'C' posts:

Grade	Post and pay-scale	Group
I	Director (Rs. 1500-1800)	Central Civil Service, Group 'A'
II	Deputy Director (Rs. 1100-1600)	
III	Asstt. Director (Rs. 650-1200)	Central Civil Service Group 'B'
IV	Senior Translator (Rs. 550-800)	Central Civil Service Group 'C'
V	Junior Translator (Rs. 425-700)	

The rules relating to the proposed Service are being finalised in consultation with the Department of Personnel and Administrative Reforms and the Union Public Service Commission.

Proposals for Modernisation of Cement Industry

9146. SHRIMATI MADHURI SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether several cement manufacturing units in the country have submitted the modernisation proposals to effect increase in production;

(b) if so, the companies which have submitted the modernisation plans;

(c) the details of the proposals;

(d) whether Government propose to provide financial aid in the implementation of modernisation schemes; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). Cement Manufacturers Association have indicated that they have received modernisation plans from a number of cement factories and that they would be forwarding them to

the Government. These plans have, however, not yet been received.

(d) and (e). The need for modernisation of cement industry has been engaging the attention of the Government and details are being worked out.

Distribution of Cement

9147. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether the public is experiencing great difficulty in getting the permits of cement from the concerned authorities in time;

(b) whether it is also a fact that there are complaints in the distribution of cement all over the country;

(c) whether Government have taken any note of the difficulty of the public in getting the cement;

(d) if so, the action taken in the matter; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (e). There is a general shortage of cement in the country. In such circumstances, it is possible that some inconvenience is experienced by the public in obtaining their requirements of cement. Cement is a statutorily controlled commodity. Powers have been delegated to the State Governments who are fully competent under the Essential Commodities Act to deal with such complaints. The State Governments have already been advised of the need to devise effective scheme for control over public sale and distribution of cement. Essential features of the scheme suggested are

statutory licensing of cement stockists, direct appointment of cement dealers by the State Governments with consequential de-linking of stockists from producers, introduction of permit system and creation of necessary administrative machinery to implement the scheme. It is expected that measures taken on these lines will effectively curb malpractices in the distribution of cement.

Gujarat Medicos Agitation

9148. SHRI B. V. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any agreement has been reached between State Government and the medical students of Gujarat who were agitating on the reservation issue;

(b) if so, the details thereof; and

(c) the extent to which both the parties are satisfied?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir.

(b) Details of the settlement are given in the attached statement.

(c) Following the settlement, the Medical students and the Junior Doctors have withdrawn their agitation from the 13th April, 1981. The settlement has been generally welcomed and consequently the situation in Gujarat has greatly improved.

Statement

1. The Medical Colleges and hostels will be re-opened with immediate effect.

2. Orders of termination of services of Resident Doctors due to unauthorised absence will be cancelled.

3. The period of strike will be regularised as follows:—

(a) Fresh admissions/appointments will be made effective from the commencement of the current terms and the Deans will be authorised to make necessary local adjustments so that loss of term does not occur to Medical students, Internees and Resident Jr. Doctors.

(b) Calculations of stipend to be paid during the strike period will be made as follows:—

(i) Accumulated unutilised weekly offs;

(ii) admissible unutilised casual leave; and

(iii) Compensatory leave equal to unutilised public holidays. Internees and Jr. Doctors will also be allowed to count shortage between the strike period and the period of stipend calculated as above by counting unutilised weekly offs as well as admissible unutilised casual leave and compensatory leave for unutilised public holidays during the next one year.

4. Residency system will be made applicable to the Medical Colleges of Ahmedabad and Baroda effective from the current term. The question of appointment of Sr. Resident/Sr. Registrars will be decided by Government in consultation with Teachers and students.

5. Government has considered the request for increase in stipend and formal orders are being issued.

6. The number of seats of Housemen will be increased to the extent such seats are utilised by candidates belonging to SC/ST and B.C. otherwise than on merits, so that students on open merit get seats of Housemen equal to the existing strength.

7. The Deans will be authorised to make necessary adjustments of teaching schedules so that there is no loss of term to Medical students, Internees and Jr. Doctors and the examination are arranged with this objective in view